

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 240 of 2020**

**In the matter of:**

**Shetal Devang Gor & Ors.**

**....Appellants**

**Vs.**

**Gujarat Cine Enterprises Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellants: Mr. Ramji Srinivasan, Senior Advocate with Ms. Astha Mehta, Mr. Ravi Pahwa, Ms. Helly Parikh, Advocates.**

**Respondents: Mr. Mihir Thakore, Senior Advocate with Mr. Karan Valecha, Mr. Bhavesh Choksi, Advocates for R1 (Caveator)**

**ORDER**

**(Through Virtual Mode)**

**23.12.2020:** Mr. Ramji Srinivasan, Senior Advocate representing the Appellant submits that though the order impugned in this appeal has been pronounced on 18<sup>th</sup> December, 2020 in C.P No. 18 of 2020 pending on the files of the National Company Law Tribunal ("NCLT" for short), Ahmedabad Bench, copy of the order has not been supplied to Appellant and it has also not been uploaded on the website of the NCLT. He undertakes to file copy when the same is made available with liberty to withdraw the appeal and file a properly constituted appeal having regard to the reasoning adopted and findings recorded for passing of the impugned order.

Contd/-.....

Mr. Mihir Thakore, Senior Advocate along with Mr. Karan Valecha, Advocate representing the Respondent No.1 fairly admits that the order has been pronounced by the NCLT and the same has not been uploaded. He undertakes to maintain *status quo* in regard to the subject matter of the Company Petition as also the instant appeal as it was obtaining on 18<sup>th</sup> December, 2020 upto 11<sup>th</sup> January, 2021.

In view of the undertaking, we adjourn the appeal.

List the appeal on 11<sup>th</sup> January, 2021.

Copy of this order be communicated to NCLT, Ahmedabad Bench forthwith.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*AR/g*